

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:1850
ANSWERED ON:19.08.2013
INSURANCE COVER AGAINST MARITIME CLAIMS
Venugopal Shri P.

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Government has approved 13 non-international group insurance companies under the provisions of the Merchant Shipping (Regulation of Entry of Ships into Ports, Anchorages and Offshore Facilities) Rules, 2012;
- (b) if so, the details thereof;
- (c) whether the Government has also made mandatory for the foreign ships entering Indian Ports to hold valid thirdparty liability cover against maritime claims; and
- (d) if so, the details thereof?

Answer

(MINISTER OF SHIPPING) (SHRI G.K. VASAN)

(a) Yes, Madam;

(b) Based on the recommendation of a Committee chaired by Director General of Shipping, the Government has approved 13 non-international group insurance companies under the provisions of the Merchant Shipping (Regulation of Entry of Ships into Ports, Anchorages and Offshore Facilities) Rules, 2012, the list of which is attached as Annexure I.

(c) Yes, Madam;

(d) Under Rule 3 of the Merchant Shipping (Regulation of Entry of Ships into Ports, Anchorages and Offshore Facilities) Rules, 2012 any vessel of three hundred tons gross or more, other than Indian ship, entering into or sailing out of ports, terminals, anchorages or seeking port facilities or Indian offshore facilities in Indian territorial water shall be in possession of the insurance coverage against maritime claims as per established policies and procedures for their supervision.

Annexure - I

Statement referred to in reply to Part (b) of the Lok Sabha Unstarred Question No. 1850 raised by Dr. P. Venugopal, Member of Parliament (Lok Sabha) regarding Insurance Cover Against Maritime Claims for answer on 19th August 2013

List of non-international group insurance companies/protection & indemnity clubs, as on 14.8.2013, approved under Rule 2 (1)(e) of the Merchant Shipping (Regulation of Entry of Ships into Ports, Anchorages and Offshore facilities) Rules 2013 notified vide G.S.R 311(E) dated 20.4.2012

1. QBE Insurance (Europe) Limited represented by British Marine approved for a period of 5 years as Designated Insurer w.e.f 5th December 2012
2. Amlin Europe N.V. represented by Raets Marine Insurance B.V. approved for a period of 5 years as Designated Insurer w.e.f 5th December 2012.
3. Korea Ship Owner Mutual Protection and Indemnity Association approved for a period of 5 years as Designated Insurer w.e.f 5th December 2012.
4. Royal & Sun Alliance (RSA) Insurance with underwriting agency Lodestar Marine Limited approved for a period of 5 years as Designated Insurer w.e.f 8th January 2013.
5. Korea Shipping Association (KSA Hull -P & I) approved for a period of 5 years as Designated Insurer w.e.f 5th December 2012.
6. Ingosstrakh Insurance Company, Russia approved for a period of 5 years as Designated Insurer w.e.f 8th January 2013.
7. Hellenic Mutual P&I and War Risk Association approved for a period of 5 years as Designated Insurer w.e.f 28th March 2013.

8. Navigators Insurance Company approved for a period of 5 years as Designated Insurer w.e.f 28th March 2013.
9. Hanseatic Underwriters, Germany approved for a period of 5 years as Designated Insurer w.e.f 28th March 2013.
10. OSPREY Underwriting Agency Ltd approved for a period of 5 years as Designated Insurer w.e.f 8th January 2013
11. British European and Overseas P&I Facility (BE &O) approved for a period of 1 Year as Accepted Insurer w.e.f 8th January 2013
12. Moallem Insurance Co, Iran – short-term conditional approval extended for further three-month period w.e.f. 28th June 2013.
13. Kish P&I Club, Iran – short-term conditional approval extended for further three-month period w.e.f. 28th June 2013.